

ITEM NO.4 Court 4 (Video Conferencing) SECTION XVII-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).674/2021

C.C.E. AND S.T., SURAT I Appellant(s)

VERSUS

BILFINDER NEO STRUCTO CONTSRUCTION LTD. Respondent(s)

(WITH IA No.7353/2021-CONDONATION OF DELAY IN FILING and IA No.7355/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.7354/2021-EX-PARTE STAY)

WITH

C.A. No. 4465-4466/2021 (XVII-A)

(WITH IA No.12176/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.12175/2021-STAY APPLICATION and IA No.12174/2021-CONDONATION OF DELAY IN FILING APPEAL)

Date : 28-03-2022 These appeals were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE SURYA KANT

For Appellant(s) Mr. Balbir Singh, ASG
Mr. Vikramjit Banerjee, ASG
Mr. A.K. Panda, Sr. Adv.
Mr. S.A. Haseeb, Adv.
Mr. Shyam Gopal, Adv.
Mr. Digvijay Dam, Adv.
Mr. Adit Khorana, Adv.
Ms. Priyanka Das, Adv.
Mr. Merusagar Samantaray, Adv.
Mr. Bhuvan Mishra, Adv.
Ms.. Swarupama Chaturvedi, Adv.
Mr. Rupesh Kumar, Adv.
Mr. Mukesh Kumar Maroria, AOR

For Respondent(s) Ms. Charanya Lakshmikumaran, AOR
Mr. Aditya Bhattacharya, Adv.
Ms. Apeksha Mehta, Adv.
Ms. Mounica Kasturi, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 In pursuance of the order dated 7 March 2022, a note has been filed by Mr Balbir Singh, Additional Solicitor General.
- 2 The statistics which were required to be disclosed are set out in paragraph 5 which reads as follows:

"5. In this regard, it is submitted that the total number of SLPs filed before the Hon'ble Supreme Court during the period September, 2021 to March, 2022 is 192. All have been filed within the limitation period as allowed by Hon'ble Supreme Court in terms of the order dated 10.01.2022 in SMWP(C) No.03/2021, by which, the time period from 15.03.2020 to 28.02.2022 would not be counted by the Hon'ble Supreme Court for delay in filing due to ongoing COVID-19 Pandemic. During the said period, 75 CAs were filed against order of CESTAT out of which 26 were filed within the relaxed limitation period. Integration of CESTAT and LIMBS Portal is in progress. NIC teams of CESTAT and LIMBS Portal are cooperating the integration of database of CESTAT and LIMBS Portal."
- 3 The above extract indicates that the integration of CESTAT with LIMBS Portal is still in progress. The Additional Solicitor General states that CESTAT is presently operating on LAN and, in a short period, it is anticipated that it would migrate to cloud based storage so as to facilitate integration with the LIMBS Portal.
- 4 The President of the CESTAT is requested to personally intervene in the matter and to ensure that all necessary steps are taken in the back office of the CESTAT so that the integration of LIMBS software is completed within a period of one month at the latest.
- 5 The Court has also been apprised of the fact that on 7 March 2022, a High Powered Committee has been constituted to monitor the progress of implementing IT Based Litigation Management by the CBIC and CBDT. The Committee consists of:

- (i) Secretary, Department of Revenue;
- (ii) Secretary, Department of Justice;
- (iii) Secretary, Ministry of Electronics and Information Technology; and
- (iv) Director General, National Informatics Centre (NIC).

6 The meeting of the High Powered Committee has been fixed on 1 April 2022.

7 In view of the above development, we direct that the proceedings be listed on 18 July 2022. An updated status report shall be filed.

8 We direct that all necessary steps for completing the integration should be completed by the next date.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER